

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DELTA IRON AND STEEL COMPANY PRIVATE LIMITED

(CIN-U27100MH1996PTC097025)

1.	Name of Corporate Debtor	Delta Iron And Steel Company Private Limited
2.	Date of incorporation of Corporate Debtor	07/02/1996
3.	Authority under which Corporate Debtor is incorporated/Registered	Register of Companies-Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U27100MH1996PTC097025
5.	Address of the registered office and principal office (if any) of Corporate Debtor	205, 2nd Floor, Windfall Building Andheri Kurla Road, J. B. Nagar, Andheri (E) Mumbai MH 400059
6.	Date of closure of Insolvency Resolution Process	27/07/2023
7.	Liquidation commencement date of Corporate Debtor	Hon'ble NCLT passed the Liquidation order on 27/07/2023, the said order was received on 02/08/2023.
8.	Name and registration number of the Insolvency Professional acting as Liquidator	Mr. Mangesh Vitthal Kekre Reg. No. IBBI/IPA-001/IP-P00539/2017-2018/10964
9.	Address and e-mail of the Liquidator, as registered with the Board	Address: Office No. 607, Chetak Center, RNT Marg, Nr. Hotel Shreemaya, Indore, MP 452001 E-mail: ca.mangesh@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: Office No. 607, Chetak Center, RNT Marg, Nr. Hotel Shreemaya, Indore, MP 452001 E-mail: cirp.delta@gmail.com
11.	Last date for submission of claims	01/09/2023

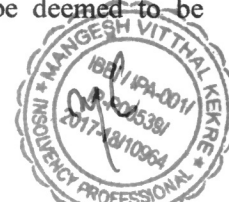
Notice is hereby given that the National Company Law Tribunal **Mumbai Bench, Court-IV** has ordered the commencement of liquidation of **Delta Iron And Steel Company Private Limited** on 27/07/2023, however, a copy of the said order was received on **02/08/2023**

The stakeholders of **Delta Iron And Steel Company Private Limited** are hereby called upon to submit their claims with proof on or before **01/09/2023**, to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The claim forms for the purpose of submission of claims can be downloaded from the website of IBBI (<https://ibbi.gov.in/en/home/downloads>), relevant claim forms are available under Downloads Section of the website [Refer S.No. 3 in the Table – “Forms under the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016”].

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be



submitted under section 38.



MANGESH VITTHAL KEKRE
LIQUIDATOR

DELTA IRON AND STEEL COMPANY PRIVATE LIMITED

Reg. No.: IBBI/IPA-001/IP-P00539/2017-18/10964

Address: 607, Chetak Centre, RNT Marg, Nr. Hotel Shreemaya,
Indore, MP-452001

Date: 04/08/2023

Place: Indore

Form No. 3
[See Regulation-15(1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi,
Navi Mumbai-400703

CASE NO.: OA/939/2021
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.
Exh No.10

STATE BANK OF INDIA
V/S
MR AMARJEET SINGH VIRDI

To,
(1) **Mr Amarjeet Singh Virdi**, D/w/Jeet- Flat No F 1 And 3 1 Nerul Sea View Chs, Sector 8 Phase II Nerul, Navi Mumbai, Maharashtra -400706 **Also At**, Flat No E 1 30 C 3 Sector 8 Phase II Nerul Navi Mumbai Maharashtra -400706 **Also At**, Flat No 609 6th Floor B Wing Siddhi Nisarg Bhumkar Wasti Wakad Hinjewadi Road Village Wakad Tal Mulshi Pune Maharashtra-411057 **Also At**, Ms Maharashtra Seemless Ltd Pipe Nagar Village Sukeli NH 17 BKG Road Tal Roha Raigrah Maharashtra.

(2) **Mrs Amrit Kaur Virdi**, Flat No F 1 And 3 1 Nerul Sea View Chs Sector 06 Nerul, Navi Mumbai, Maharashtra -400706 **Also At**, Flat No E 1 30 C 3 Sector 8 Phase II Nerul, Navi Mumbai, Maharashtra -400706 **Also At**, Flat No 609 6th Floor B Wing Siddhi Nisarg Bhumkar Wasti Wakad Hinjewadi Road Village Wakad Tal Mulshi, Pune, Maharashtra-411057

SUMMONS
Whereas, **OA/939/2021** was listed before Hon'ble Presiding Officer/ Registrar on 31/05/2021.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 37,69,695.94/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar on 21/09/2023 at 10:30A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date : 07/09/2023

Signature of the Officer Authorised to issue summons.

Sd/-
Sanjay Jaiswal
REGISTRAR
DRT-III, MUMBAI

Seal
Note :Strike out whichever is not applicable

IN THE PUBLIC TRUSTS REGISTRATION OFFICE
GREATER MUMBAI REGION, MUMBAI.
Chandrayya Ayukha Bhavan, 1st Floor,
Sasmira Building, Sasmira Road, Worli, Mumbai- 400 030.

PUBLIC NOTICE OF INQUIRY
Change Report No. ACC / IV / 7099 / 2022
Filed by : **SHRI ABHISHEK LODHA**
In the matter of : **"SITABEN SHAH MEMORIAL TRUST"**
P.T.R. No. E-19286 (Mumbai)

To,
All concerned having interest -

WHEREAS The Reporting trustee of the above trust has filed a Change Report under Section 22 of the Maharashtra Public Trusts Act, 1950 for bringing the below described property on the record of the above named trust and an inquiry is to be made by the Ld. Assistant Charity Commissioner -IV, Greater Mumbai Region, Mumbai viz.

1) Whether this property is the property of the Trust ? and could be registered in the name of the above Trust ?

DESCRIPTION OF THE PROPERTY
Immovable Property:
FIRST SCHEDULE HEREINABOVE
(Description of the School Plot)

All that pieces and parcels of land admeasuring in aggregate 4346.51 square meters or thereabouts lying being and situate at Village Khoni, Taluka Kalyan and district Thane- 421301 bearing following Survey Numbers and Hissa Numbers.

Old Survey No./ Hissa No. **New Survey No./ Hissa No.** **Area in Square Meters**

29/5P 29/5B 4280.82

29/5A 29/5A 65.69

29/12P 29/1B3 4346.51

TOTAL

SECOND SCHEDULE HEREINABOVE
(Description of the Playground Plot)

All that pieces and parcels of land admeasuring in aggregate 2998.57 square meters or thereabouts lying being and situate at Village Khoni, Taluka Kalyan and district Thane- 421301 bearing following Survey Numbers and Hissa Numbers.

Old Survey No./ Hissa No. **New Survey No./ Hissa No.** **Area in Square Meters**

29/5A 29/5A 2998.57

TOTAL **2998.57**

Total consideration of Rs. 40,56,98,022/- (Rupees Forty Crores Fifty Six Lakhs Ninety Eight Thousand and Twenty Two Only).

This is to call upon you to submit your objections or any evidences if any, at the above office address within 30 days from the date of publication of this notice in written. If not received anything within given period, the inquiry would be completed & necessary orders will be passed. If no objections are received within the stipulated time then further inquiry would be completed and necessary orders will be passed.

Given under my hand and seal of the Hon'ble Joint Charity Commissioner, Greater Mumbai Region, Mumbai.

Superintendent - (J),
Public Trusts Registration Office,
Greater Mumbai Region, Mumbai.

Seal
This 27th day of the month of **July 2023.**

Public Notice
PRABHUNAM CHS LTD.

NOTICE is hereby given that the share certificates of the below mentioned member has been reported lost/misplaced and the said member has applied to the society for issue of duplicate share certificate.

Any person/s having claim of whatsoever nature in respect the said share certificate should file the said claim with the society at the address given herein before with the period of 15 days from this date else the society will proceed to issue duplicate share certificate without further notice.

NAME OF THE HOLDER **SHARE CERTIFICATE NUMBER** **DISTINCTIVE NUMBER**

VISHWANATH TUKARAM 11 51 to 55

Place : Mumbai **Sd/-**
Date : 04/08/2023 **Prabhunam CHS Ltd**

Form No. 6
[See Regulation-15 (1)(d)]

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A,
Vashi, Navi Mumbai-400703

Case No: MA/23/2023 **Exh. No. 6**

BANK OF INDIA
VS
RAJENDRA MADHUKAR SHIRISKAR

To,
1) **RAJENDRA MADHUKAR SHIRISKAR**
HOUSE NO. 5/01, CHAWL NO.1, NEW GAONDEVI KRUPA CHAWL, MOTHAGAON, LOTEWADI, NEAR GAONDEVI MANDIR, RETI BANDAR CROSS ROAD, DOMBIVALI WEST Thane, MAHARASHTRA-421202

2) **MRS. MADHAVI RAJENDRASHIRISHKAR**
HOUSE NO. 5/01, CHAWL NO.1, NEW GAONDEVI KRUPA CHAWL, MOTHAGAON, LOTEWADI, NEAR GAONDEVI MANDIR, RETI BANDAR CROSS ROAD, DOMBIVALI WEST, THANE, MAHARASHTRA-421202

NOTICE

WHEREAS the application has been made to this Tribunal. The copy of which is enclosed herewith. This is to give you notice, as to why relief asked for should not be granted. Take notice that the said application will be taken up for hearing by the Tribunal at 10.30 a.m. or at such time immediately thereafter according to the convenience of the Tribunal on 4/9/23.

2. You are required to appear in person or by a Pleader/Advocate duly instructed at the aforesaid time and file your reply, if any.

3. Take notice that in default of, your appearance on the day mentioned herein before, the proceeding will be heard and determined in your absence.

Given under my hand and the seal of this Tribunal on this 18/03/2023.

Sd/- **Seal** **Sd/-**
Registrar **Signature of the Officer Authorised to issue summons**
DRT III, Mumbai

Seal
Note :Strike out whichever is not applicable.

NASHIK ZONAL OFFICE
Gruh Nirman Bhawan, Old Agra Road, Gadkari Chowk, Nashik-422002
Ph: 0253-2314942
Head Office: Lokmangal, 1501, Shivajinagar, Pune-5

[See rule 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Bank of Maharashtra, Nashik Zone under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 8 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated 15/04/2023 calling upon the following **BORROWERS** to repay the aggregate amount mentioned below with interest thereon within 60 days from the date of receipt of the said notice.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section 4 of section 13 of the said Act with rule 8 of the Security Interest Enforcement Rules, 2002.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Maharashtra for an amount mentioned below and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

The details of the property/ies mortgaged to the Bank and taken possession by the Bank are as follows:-

Schedule

Sr.No. **Name of the Borrower/s** **Demand Notice Date** **Outstanding dues as on notice of 13(2)** **Date and type of possession** **Description of immovable/ movable property/ies**

1. **Borrower:** **M/s Vishwa Polytech Pvt Ltd.** **Registered office and Factory address** **Gat No 192A, Patel Industrial Estate** **Plot No 14-15, Bhaygaon Shiwar, Malegaon, Dist Nashik** **Administrative office at Shop No 3, Manorama Building, Takale Nagar** **Adgaon Naka , Nashik 422003** **Guarantor:** **Jignesh Harilal Patel (Director/Guarantor)** **Flat No.5 Trimurti Apartment, Near Malu Complex, Malegaon Camp, Tal Malegaon Dist Nashik - 423203** **Pravina Harilal Patel (Director/Guarantor)** **B-3,104,Horizon, Patliputra Nagar, Link Road, opp Mega Mall, Andheri West, Jogeshwari West, Mumbai -400102** **Harilal Karsandas Patel (Guarantor)** **Flat No.5, Trimurti Apartment, Near Malu Complex, Malegaon Camp, Tal Malegaon, Dist Nashik 423203** **Ramkantaben Harilal Patel (Guarantor)** **Flat No 5, Trimurti Apartment, Near Malu Complex, Malegaon Camp, Tal Malegaon, Dist Nashik 423203**

15/04/2023 **(News Paper publication of demand notice on 21/05/2023 in Deshdoot Times and Daikin Loknama)** **Rs. 2,97,48,212.00** **02/08/2023 Physical Possession** **Property 1:** **Plot No 15 out of Survey No 192/A1 at Village B h a y g a o n , T a l Malegaon, Dist Nashik (area 175.12 sq mt) & construction of building thereon**

02/08/2023 Physical Possession **Property 2:** **Land Measuring 0H 41 R out of survey no 192/A2 at Village Bhaygaon, Taluka Malegaon, District Nashik and within sub Registration Taluka Malegaon**

02/08/2023 Physical Possession **Property 3:** **Plot No 14 out of survey no 192/A1 at Village B h a y g a o n , T a l Malegaon, Dist Nashik (area175.12 Sq mt)**

Date: - 02/08/2023 **AUTHORISED OFFICER**
Place:- Bhaygaon, Nashik **BANK OF MAHARASHTRA, ZONAL OFFICE, NASHIK**

GE POWER INDIA LIMITED
CIN: L74140MH1992PLC068379
Registered Office: Regus Magnum Business Centres, 11th floor, Platina, Block G, Plot C-59, BKC, Bandra (E), Mumbai, Maharashtra - 400051 **Tel. No.:** T + 91 22 68841741
Website: www.ge.com/in/ge-power-india-limited

NOTICE TO MEMBERS
Annual General Meeting, Remote E-Voting information, Record date and Book Closure Dates

1. Notice is hereby given to the members of the Company that the 31st Annual General Meeting (AGM) of GE Power India Limited ('the Company') will be held on Monday, 28 August 2023 at 04:30 p.m. through video conferencing ('VC') or through other audio visual means ('OAVM') to transact the businesses set out in the 31st AGM Notice dated 06 July 2023 ('Notice of the AGM'), in compliance with various circulars issued by the Ministry of Corporate Affairs and other laws/circulars.

2. Notice is also hereby given to the Members of the Company pursuant to Section 91 of the Companies Act, 2013 that the Register of Members and Share Transfer Books of the Company will remain closed from Tuesday, 22 August 2023 to Monday, 28 August 2023 (both days inclusive), for the purpose of AGM.

3. In compliance with the Circulars, the Notice of the AGM and the Annual Report for the financial year 2022-23, along with all the documents required to be attached thereto, has been sent to all the Members of the Company on 03 August 2023 whose email addresses are registered with the Company / Depository Participant(s). The aforesaid documents will also be available on the website of the Company (www.ge.com/in/ge-power-india-limited), on the website of the Stock Exchanges (www.bseindia.com and www.nseindia.com). Members, who do not receive the aforesaid documents, may download it or may obtain the same by registering/ updating their KYC and email addresses in the manner as stated in the Notice for information regarding 31st Annual General Meeting published by the Company in Mint (All India Edition), The Free Press Journal (Mumbai Edition) and Navshakti (Marathi edition) newspapers on 28 July 2023. Copy of the aforesaid Notice/Newspaper is also available on the aforesaid Stock Exchanges' and Company's website.

4. Pursuant to the applicable provisions of the Companies Act, 2013 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and other applicable law(s) the Company is pleased to provide its Members with the facility to exercise their right to vote by electronic means (Remote E-Voting) to transact the business as set out in the Notice of the AGM through the Remote E-Voting facility provided by the Company's RTA, Kfintech Technologies Limited (Kfintech).

5. The Remote E-Voting period commences on Friday, 25 August 2023 at 9:00 a.m. IST and ends on Sunday, 27 August 2023 at 5:00 p.m. IST. The E-Voting module shall be disabled after the time prescribed in this clause.

6. A person, whose name appears in the Register of Members' Beneficial owners as on the cut-off date i.e. Monday, 21 August 2023 shall be entitled to avail the facility of Remote E-voting.

7. Any person who becomes member of the Company after dispatch of the Notice of the AGM and hold shares as of the cut-off date i.e. 21 August 2023 may obtain the User ID and password by sending a request to evoting@Kfintech.com. The detailed procedure for obtaining User ID and password has been provided in the Notice of the AGM. If the member is already registered with Kfintech for E-voting then he can use his existing User ID and password for casting the vote through Remote E-voting.

8. The members who have not cast their vote by Remote E-voting shall be able to vote at the AGM through electronic voting system by Kfintech.

9. The members who have cast their vote by Remote E-voting may attend the AGM but shall not be entitled to cast their vote again at the AGM.

10. In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of https://evoting.kfintech.com (Kfintech Website) or contact (040) 67162222, at evoting@kfintech.com or call Kfintech's toll free No. 1800-3094-001 for any further clarifications.

By order of the Board
For GE Power India Limited

Place : Noida
Date : 03 August 2023
Kamna Tiwari
Company Secretary & Compliance Officer

ICICI Bank
Branch Office: ICICI BANK LTD, Ground Floor, Akruti Centre, MIDC, Near Telephone Exchange, Opp Akruti Star, Andheri East, Mumbai- 400093.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
[See proviso to rule 8(6)]
Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is" as per the brief particulars given hereunder;

Sr. No. **Name of Borrower(s)/ Co-Borrowers/ Guarantor/ Loan Account No.** **Details of the Secured asset(s) with known encumbrances, if any** **Amount Outstanding** **Reserve Price Earnest Money Deposit** **Date and Time of Property Inspection** **Date & Time of E-Auction**

(A) (B) (C) (D) (E) (F) (G)

1. Mr. Prateep S Bhaduri (Borrower) Mrs. Rita S Bhaduri (Co-Borrower) Loan Account No- LBMUM00000828120 Flat No.27, Unit No. GH20207C, 7th Floor, Bldg No D-02 Wing, Alps, Godrej Hill, Barve Road, Kalyan West, Thane- 421301, Admeasuring an Area of 64.21 Sq.mtrs Rs. 13,66,933/- (As on August 02, 2023) Rs. 38,69,000/- Rs. 3,86,900/- August 18, 2023 From 11:00 AM To 02:00 PM August 29, 2023 11:00 AM Onward

2. Mrs. Ranjana Arvind Patil (Borrower) Mr. Arvind Kanyalal Patil (Co-Borrower) Loan Account No- LBMUM00002819930 As Per Documents Flat No.004 While Actual It is Flat No.002 Situate on The Ground Floor, D Wing, In The Building Known as "Chandresh Konark" of The "Chandresh Konark A, B, C, D Co-operative Housing Society Ltd.", Constructed on Land Bearing S. No.83/1, 2, 3 and Others, at Village Nilje, Taluka Kalyan, Dist Thane- 421204. Admeasuring of 375 Sq. Ft. Built Up Area i.e. 34.85 Sq.mtrs. Rs. 29,48,276/- (As On August 02, 2023) Rs. 10,00,000/- Rs. 1,00,000/- August 18, 2023 From 02:00 PM To 05:00 PM August 29, 2023 11:00 AM Onward

The online auction will take place on the website of e-auction agency **M/s NexXen Solutions Private Limited (URL Link-https://disposahub.com)**. The Mortgagors/ notice are given a last chance to pay the total dues with further interest till **August 28, 2023 before 05:00 PM** failing which, this secured asset will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at **ICICI Bank Limited, Level-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai- 400 093** on or before **August 28, 2023 before 04:00 PM** and thereafter they need to submit their offer through the above mentioned website only on or before **August 28, 2023 before 05:00 PM** along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at **ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai- 400 093** on or before **August 28, 2023 before 05:00 PM**. Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of **"ICICI Bank Limited"** payable at **Mumbai**.

For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact **ICICI Bank Limited on 7304915594/ 8291958765**. Please note that Marketing agencies 1. **M/s NexXen Solutions Private Limited 2. Augoo Assets Management Private Limited 3. Matex Net Pvt. Ltd.**, have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit **www.icicibank.com/n4p4s**

Date: August 04, 2023 **Place: Mumbai** **Authorized Officer** **ICICI Bank Limited**

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))
Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infinitive Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98 Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at: " Shop No.201, The Edge, 2nd floor Behind Parkash Talkies, near ICICI Bank Palghar (W) - 401404 " / " IIFL Home, Sun Infotech Park Road No. 16V, Plot No.8-23, Thane Industrial Area, Waghe Estate, Thane - 400604 " under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [hereinafter "Act"]. Whereas the Authorized Officer ("AO") of IIFL-HFL has taken the possession of the following properties pursuant to the notice issued US 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: **www.bankeauctions.com**.

Borrower(s) / Co-Borrower(s) / Guarantor(s) **Demand Notice Date and Amount** **Description of the Immovable property/ Secured Asset** **Date of Symbolic Possession** **Reserve Price**

1. Mr. Krishna Hanumanth Chawdhari **14-Oct-2022** **Rs. 37,56,916/-** **All that part and parcel of the property bearing Property 1: Flat bearing number 403 on Fourth floor of the 'A' wing, building no1, area admeasuring 37.51 sq. mt. Carpet of the complex known as "JUPITER COMPLEX" situated on property At Village Beteagon, Taluka - Palghar District, Maharashtra-401501 (Super Built up area:- 589 Sq. ft.) (For Prospect No. IL10156643)** **22-Dec-2022** **Rs. 9,50,000/-** (Rupee Nine Lakh Fifty Thousand Only)

2. Mrs. Soni Krishna Chawdhari **Bid Increase Amount** **Rs. 20,00,00/-** (Rupees Twenty thousand Only) **(For Prospect No. IL10156643)** **Total Outstanding as On Date** **Rs. 40,86,735 I-** (Rupees Forty Lakh Eighty Six Thousand Seven Hundred Thirty Five Only)

3. Shreya Enterprises (Prospect No. IL10156643 & IL10156643) **Bid Increase Amount** **Rs. 20,00,00/-** (Rupees Twenty Thousand Only) **(For Prospect No. IL10156643)** **Earnest Money Deposit (EMD) Rs. 95,000/-** (Rupees Ninety Five Thousand Only) **(For Prospect No. IL10156643)**

1. Mr. Pramod Ganpat More **26-May-2022** **Rs. 16,57,041/-** (Rupees Sixteen Lakh Ninety seven Thousand Forty One Only) **All that part and parcel of the property bearing Flat No.001, Ground Floor, area admeasuring 393 sq. ft. carpet area, Wing 1 Building No 1 , Himalaya complex, Village- Pashane , Thane, 401011, Maharashtra, India (Super Built up area :- 550 sq. ft.)** **26-Aug-2022** **Rs. 7,25,000/-** (Rupees Seven Lakh Twenty Five Thousand Only)

2. Mrs. Pooja Pramod More **Bid Increase Amount** **Rs. 20,00,00/-** (Rupees Twenty Thousand Only) **(For Prospect No. IL10156643)** **Total Outstanding as On Date 03-July-2023** **Rs. 38,72,419/-** (Rupees Thirty Eight Lakh Seventy Two Thousand Four Hundred Nineteen Only)

3. Miss Sakshi Pramod More (Prospect No. 686786 and 922853) **Bid Increase Amount** **Rs. 20,00,00/-** (Rupees Twenty Thousand Only) **(For Prospect No. IL10156643)** **Earnest Money Deposit (EMD) Rs. 2,60,000/-** (Rupees Two Lakh Sixty Thousand Only)

1. Mr. Shah Nawaz Khurshid Khan **18-Feb-2021** **Rs. 32,90,058/-** (Rupees Thirty Two Lakh Ninety Thousand Fifty Eight Only) **All that part and parcel of the property bearing Flat No 1406, B Wing Bldg No 11, Vinay Unique Garden, Global City Virar West, Palghar, 401303, Maharashtra, India (Super Built up area admeasuring 613 sq ft.)** **08-Jun-2021** **Rs. 26,00,000/-** (Rupees Twenty Six Lakh Only)

2. Mrs. Rajiya Akhtar Khan **Bid Increase Amount** **Rs. 40,00,00/-** (Rupees Forty Thousand Only) **(For Prospect No. 864327 & 926886)** **Total Outstanding as On Date 03-July-2023** **Rs. 38,72,419/-** (Rupees Thirty Eight Lakh Seventy Two Thousand Four Hundred Nineteen Only)

Date of Inspection of property : 18-Aug-2023 1100 hrs -1400 hrs **EMD Last Date 21-Aug-2023 till 5 pm.** **Date/ Time of E Auction 23-Aug-2023 1100 hrs-1300 hrs.**

Mode of Payment:- EMD payments are to be made vide online mode only. To make payments you have to

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